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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 639/2017

SHANGHAI ELECTRICT GROUP COMPANY LIMITED.

..... Appellant

Through: Mr. Amit Shrivastava, Advocate.

versus

COMMISSIONER OF INCOME TAX ..... Respondent

Through: Mrs. Vibhooti Malhotra, Advocate  
with Mr. Shailendra Singh, Advocate.

+ ITA 717/2017

SHANGHAI ELECTRICT GROUP COMPANY LIMITED.

..... Appellant

Through: Mr. Amit Shrivastava, Advocate.

versus

COMMISSIONER OF INCOME TAX ..... Respondent

Through: Mrs. Vibhooti Malhotra, Advocate  
with Mr. Shailendra Singh, Advocate.

+ ITA 718/2017

SHANGHAI ELECTRICT GROUP COMPANY LIMITED.

..... Appellant

Through: Mr. Amit Shrivastava, Advocate.

versus

COMMISSIONER OF INCOME TAX ..... Respondent

Through: Mrs. Vibhooti Malhotra, Advocate  
with Mr. Shailendra Singh, Advocate.

+ ITA 720/2017

SHANGHAI ELECTRICT GROUP COMPANY LIMITED.



..... Appellant  
Through: Mr. Amit Shrivastava, Advocate.

versus

COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mrs. Vibhooti Malhotra, Advocate  
with Mr. Shailendra Singh, Advocate.

+ ITA 721/2017  
SHANGHAI ELECTRICT GROUP COMPANY LIMITED.

..... Appellant  
Through: Mr. Amit Shrivastava, Advocate.

versus

COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mrs. Vibhooti Malhotra, Advocate  
with Mr. Shailendra Singh, Advocate.

+ ITA 722/2017  
SHANGHAI ELECTRICT GROUP COMPANY LIMITED.

..... Appellant  
Through: Mr. Amit Shrivastava, Advocate.

versus

COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mrs. Vibhooti Malhotra, Advocate  
with Mr. Shailendra Singh, Advocate.

+ ITA 723/2017  
SHANGHAI ELECTRICT GROUP COMPANY LIMITED.

..... Appellant  
Through: Mr. Amit Shrivastava, Advocate.

versus



COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mrs. Vibhooti Malhotra, Advocate  
with Mr. Shailendra Singh, Advocate.

+ ITA 922/2017  
SHANGHAI ELECTRICT GROUP COMPANY LIMITED.  
..... Appellant  
Through: Mr. Amit Shrivastava, Advocate.

versus

COMMISSIONER OF INCOME TAX ..... Respondent  
Through: Mrs. Vibhooti Malhotra, Advocate  
with Mr. Shailendra Singh, Advocate.

**CORAM:**  
**HON'BLE MR. JUSTICE MANMOHAN**  
**HON'BLE MR. JUSTICE SANJEEV NARULA**

% **ORDER**  
**22.12.2020**

The appeals have been heard by way of video conferencing.

Learned counsel for the appellant states that the present appeals are infructuous as the matters have been amicably resolved under the amnesty scheme being '*Vivad se Vishwas*' scheme.

Accordingly, the present appeals are disposed of as infructuous.

MANMOHAN, J

SANJEEV NARULA, J

**DECEMBER 22, 2020/nd**